

Foodgrains allotted under Food for Work Programme

*97. SHRI NIREN GHOSH:

SHRI SOMNATH CHATTERJEE:

Will the Minister of RURAL RE-CONSTRUCTION be pleased to state:

(a) the quantity of foodgrains allotted to the States for Food-for-Work Programme during the current year, State-wise and month-wise;

(b) quantity of foodgrains actually supplied to the States for the above-mentioned programme, State-wise and month-wise; and

(c) what is the demand of the States, State-wise and month-wise?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI BALESHWAR RAM): (a) A statement indicating the quantity of foodgrains allocated/released to different States/Union Territories for Food for Work Programme (now Rural Employment) during the current year—State-wise is placed on the Table of the House. [Placed in Library See No. LT-1408/80]. So far two allocations have been made; one in the month of April and the other in October.

(b) According to the information available, a total quantity of around 9.12 lakh tonnes has been supplied till the end of August, 1980. State-wise statement is laid on the table of the House. [Placed in Library. See No. LT-1408/80].

(c) A statement indicating the demands received from the States/Union Territories for foodgrains under the programme is placed on the Table of the House.

News-item captioned "DDA Flouts Master Plan for 3 Star Hotel"

*98. SHRI CHINTAMANI PANIGRAHI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government's attention has been drawn to the news-

item published in *Indian Express* dated the 30th October, 1980 "DDA Flouts Master Plan for 3 Star Hotel"; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Yes, Sir.

(b) A statement is laid on the Table of the House.

Statement

The main allegations made in the news item are dealt with below:—

1. The DDA in direct contravention of capital's Master Plan have amended the Zonal Plan of the Vasant Lok Complex in Vasant Vihar:

According to Regulation 3(1)(c) of the Hotels, Boarding Houses Guest Houses, Hostels, Lodging Houses and Motels (Building Standards) Regulations, 1977, Hotels are permitted inter-alia within areas shown in the Zonal Development Plans for Community Centres, As the site auctioned is situated in Vasant Lok Community Centre there has been no contravention of the Master Plan. The draft Zonal Development Plan for this area has however not yet been finalised.

2. The Economic viability of the plot.

The DDA had fixed a reserve price of Rs. 1 crore which had been worked out on the basis of the total economics of the scheme. Under the scheme for large scale acquisition, development and disposal of land in Delhi, commercial sites are to be disposed of by auction. In the present case, auction was held and the highest bid offered was Rs. 1.82 crores.

3. The plot is not enough to provide the requisite infrastructure

necessary for a 3-Star Hotel and DDA have agreed to lease out little over half an acre of the surrounding green belt for decorative purposes to the Hotel.

It is true that an area of 1250 sq. metres plinth area has been earmarked for the hotel. The DDA considers this sufficient for a 3-Star Hotel with 100 rooms.

Out of the green area surrounding, the Vasant Lok Community Centre, an area of about 2500 sq. metres adjacent to the hotel plot has been used on a licence basis for land scaping and a small swimming pool. A swimming pool is a permissible use in a green area. Thus there has been no flouting in any rules and regulations.

4. Hotel is an Industrial Undertaking and hence industrial speculation in residential and green belt areas has been provided.

As per said Regulations of 1977, Hotel is a commercial activity and Hotel is not considered as an industrial activity.

Drought in Karnataka

*99. SHRI H. N. NANJE GOWDA:
SHRI K. LAKKAPPA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that serious drought situation has been prevailing in Karnataka State; and

(b) if so, the long and short term measures taken by Centre and State Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) According to the memorandum received from the Government of Karnataka in October, 1980, ten districts viz., Bijapur, Kolar, Raichur, Mandya, Mysore, Bangalore, Bidar, Gulbarga, Tumkur, and Chitradurga

have been affected fully and five districts viz. Belgaum, Dharwar, Bellary, Hassan and Chickmagalur have been affected partly by drought during the Kharif 1980-81.

(b) The Government of Karnataka have been taken the following short term and long term measures to meet the drought situation:—

(i) Suitable contingency plans for the drought affected areas were drawn up for taking up alternative crops;

(ii) Under Special component plan and tribal sub-plan, directions have been issued to provide seeds, fertilizers, plant protection chemicals, implements and bullocks free of cost to the identified farmers;

(iii) Arrangements for drinking water supplies have been made in areas where difficulties are felt,

(iv) Relief works to provide employment to agricultural workers have been taken up.

(v) Soil and water conservation and afforestation works in the affected districts have been taken up;

(vi) Extension of irrigation facilities in the drought affected areas by major, medium and minor irrigation including the ground water exploitation is being accelerated.

(vii) The State Government have sought Central assistance for acceleration of works like minor irrigation work, laying interior roads, soil conservation works and afforestation within the Plan priorities in the areas severely affected by drought.

The Central Government will extend financial assistance after the visit of a Central Team which will go to the State shortly. As a long term measure, the Central Government is already assisting the State Government with the financial assistance in implementing the Drought Prone Area Programme (DPAP).